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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
NEW DELHI: DATED THE 25th May, 1982.

NOTIFICATION
(INCOME-TAX)

No. 4636 (F.No. 197/109/81-II(AI): In exercise of the powers conferred by clause (v) of sub-section (2)(C) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Sri Vyasaraja Mitt" for the purpose of the said section for the period covered by the assessment years 1980-81 to 1982-83.

sj

(KHAJ JAIN)
UNDS. SECRETARY TO THE GOVERNMENT OF INDIA

27/11/82/TTC
27/5 To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

M/C
26/5

Copy to:-

1. The Manager, Office of Sri Vyasaraja Mitt, Soanle, Vyasarajapuram, Narasipur Taluk, Mysore Distt. Pin-571170.
2. The Commissioner of Income-tax, Karnataka-I, Bangalore, with reference to his letter No.715-A/80-CP(A) dated 30.1.1982.
3. All Commissioners of Income-tax.
4. Directors of Ins.(I)/(IAS)/(ISA)/(IIT), New Delhi.
5. Director of O&M Services (Income-tax), 1st Floor, Ameen-e-Ghalib, Mata Suniri Lane, New Delhi (5 copies).
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10. Shri P.K. Kartha, Jt. Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.

Atha Jain

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SECTION OFFICER
MINISTRY OF FINANCE (DEPARTMENT OF REVENUE)